BEFORE THE NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH

Company Petition No.(IB)-979 (ND)/2019

IN THE MATTER OF:

PUNJAB NATIONAL BANK, Asset Recovery management Branch, Mayur Vihar, Phase II, New Delhi

.... FINANCIAL CREDITOR

VERSUS

M/s GUPTA MARRIAGE HALLS PRIVATE LIMITED

......Respondent /Corporate Debtor

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In the matter of M/s SHRI GUPTA MARRIAHE HALLS PRIVATE LIMITED

(CA Mahesh Bansal)

Interim Resolution Professional

Reg. No. IBBI/IPA-001/IP-P00492/2017-18/11341

Date: 13th Nov.2019

Place: Ludhiana

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BEFORE THE NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

Company Petition No.(IB)-1342 (ND)/2018

IN THE MATTER OF:

PUNJAB NATIONAL BANK, Asset Recovery management Branch, Mayur Vihar, Phase II, New Delhi

.... FINANCIAL CREDITOR

VERSUS

M/s GUPTA MARRIAGE HALLS PRIVATE LIMITED

......Respondent /Corporate Debtor

Submission of Status Report by MAHESH BANSAL,

INTERIM Resolution Professional, in respect of (i) List of Creditors

under Regulation 13(2)(d) of IBBI (Insolvency Resolution Process

for Corporate Persons) Regulations, 2016 (ii) Constitution of

Committee of Creditors undersection 21(1) of Insolvency and

Bankruptcy Code, 2016 read with Regulation 17(1) of IBBI

Insolvency Resolution Process for Corporate Persons) Regulation,

2016.

1. That an application has been filed by Punjab National Bank, Asset Recovery Management Branch, Mayur Vihar, Phase II, New Delhi ("hereinafter referred to as the FinancialCreditor"), under Section 9 of the Insolvency and Bankruptcy Code, 2016 read with Rule 6 of the Insolvency and Bankruptcy (Application to Adjudicating



BEFORE THE NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

Company Petition No.(IB)-1342 (ND)/2018

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PUNJAB NATIONAL BANK, Asset Recovery management Branch, Mayur Vihar, Phase II, New Delhi

.... FINANCIAL CREDITOR

VERSUS

M/s GUPTA MARRIAGE HALLS PRIVATE LIMITED

......Respondent /Corporate Debtor

Submission of Status Report by MAHESH BANSAL,

INTERIM Resolution Professional, in respect of (i) List of Creditors

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Committee of Creditors undersection 21(1) of Insolvency and

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Authority) Rules 2016 for initiating the Corporate Insolvency Resolution Process (CIRP) against M/s Gupta Marriage Halls Private Limited (hereinafter referred to as the "Corporate Debtor") and the application was admitted by the Hon'ble National Company Law Tribunal, New Delhi, Bench III vide Order dated 03.09.2019, wherein, Hon'ble National Company Law Tribunal appointed the undersigned Mr. Mahesh Bansal, as Interim Resolution Professional who was directed to take necessary actions in accordance with the relevant provisions of the Insolvency and Bankruptcy Code, 2016. The Copy of Order Dtd.03.09.2019 is enclosed as per Annexure 1 (Colly)

- 2. That the said Order was uploaded on NCLT website on 23.10.2019 and received by the undersigned on 23.10.2019.
- 3. That in compliance with Section 13, Section 15 and other applicable Sections of the Code read with Regulation 6 of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016 (hereinafter called 'Regulations'), a public announcement:
 - a. intimating to the General Public in respect of commencement of the Corporate Insolvency Resolution

 Process against Shri M/s Gupta Marriage Halls Private

 Limited (Corporate Debtor), and



- b. calling the Creditors of the Corporate Debtor to submit the proof of claims which made on the 24th October, 2019 in "Financial Express" (English Edition) and On 24th October, 2019 in "JanSatta" (Hindi Edition) of Delhi, the State in which the Registered Office of the Corporate Debtor is situated and also covering Meerut where the Hotel of Corporate Debtor is situated. A copy of Public Announcement is annexed as "Annexure-2 (Colly)".
- 4. That the last date of submission of claims against the Corporate Debtor was 6th November, 2019 with the Interim Resolution Professional.
- 5. That till the last date of claims i.e. 6th November 2019 and also till date, the undersigned Interim Resolution Professional has received only one number of claim from Financial Creditor Punjab National Bank only.
- 6. That in Compliance of Regulation 13(2)(d) of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, a List of Creditors is enclosed as "Annexure-3 (Colly)".
- 7. That in Compliance of Section 21(1) of Insolvency of Bankruptcy Code, 2016 read with Regulation 17(1) of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, report confirming the



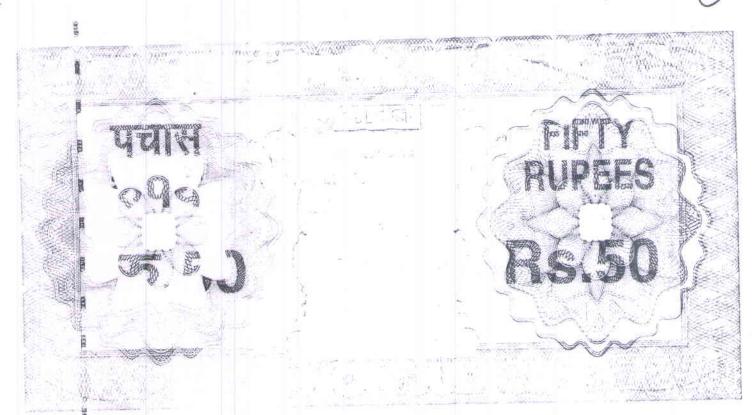
Constitution of Committee of Creditors, is enclosed as "Annexure -4 (Colly)".

8. It is prayed that this Hon'ble Tribunal may take this Status Report onits record.

In the matter of M/s GUPTA MARRIAGE HALLS PRIVATE LIMITED

(CA Mahesh Bansal)
Interim-Resolution Professional
Reg. No. IBBI/IPA-001/IP-P00492/2017-18/11341

Date: 13 Nov. 2019 Place: Ludhiana



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BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,

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......Respondent /Corporate Debtor





AFFIDAVIT

I, Mahesh Bansal s/o Sh Radhey Shyam Bansal aged about 50 years and r/o Ludhiana, do solemnly affirm and state as follows:

- 1) That I am the Interim Resolution Professional for the Corporate Debtor in the present matter and as such fully conversant with the fact of the case and hence, competent to file the present affidavit.
- 2) That I have gone through the contents of the accompanying Status Report for the constitution of Committee of creditors and preparation of List of Creditors and the same are true to my knowledge. The same may be read as part and parcel to this affidavit for the sake of brevity.

Anjana Sharma
Reyd. No 2287
LUDHIANA
GOLT OF IND

Verified that the affidavit has been readover a emplained to the deponed. Who seemed perfectly understand at some at the time making there of

VERIFICATION

I further declare and verify on oath that the contents of this affidavit are true and correct and nothing material is concealed there from.

Verified at _____ on this 13^h day of November, 2019.

Oran Comment of the C

ATTESTED AS IDENTIFIED

NOTARY PUBLIC LUDHIANA (PB)

MANESH BANS AL

1 3 NOV 2019



IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-979 /ND/2019

In the matter of:

PUNJAB NATIONAL BANK, HAVING ITS HEAD OFFICE AT: PLOT NO.4, SECTOR-10, NEW DELHI – 110075.

..APPLICANT/FINANCIAL CREDITOR

ALSO AT:

ITS BRANCH OFFICE AT:
ASSETS RECOVERY MANAGEMENT BRANCH,
MAYUR VIHAR, PHASE-II, POCKET 'E' CSC,
DELHI – 110091.

VS.

GUPTA MARRIAGE HALLS PVT. LIMITED, THROUGH ITS DIRECTOR (S), HAVING ITS REGISTERED OFFICE AT C-7, PUSHPANJALI ENCLAVE, PITAMPURA, NEW DELHI – 110034. ...R

..RESPONDENT/CORPORATE DEBTOR

SECTION

Under Section 7 of IBC, 2016

Order delivered on 03.9.2019

Coram:

Sh. R. Varadharajan, Hon'ble Member (Judicial) Shri Kapal Kumar Vohra, Hon'ble member (Technical)

For the Petitioner /Op. Creditor: Mr. Sibananda Bhanja, AR
For the Respondent/Corporate Debtor:
For the Intervener :

ORDER DICTATED IN THE OPEN COURT

IB-979/ND/2019: Punjab National Bank vs. Gupta Marriage Halls (P) Ltd

Surjit (Court-III)

2017-4212/112 ti

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IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

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IB-979 /ND/2019

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For the Respondent/Corporate Debtor:
For the Intervener :

ORDER DICTATED IN THE OPEN COURT

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Swjit (Court-III)

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This Petition has been filed by Punjab National Bank in the capacity of Financial Creditor (FC) against the Corporate Debtor seeking for the initiation of Corporate Insolvency Resolution Process (CIRP) under the provisions of Insolvency and Bankruptcy Code, 2016 (IBC, 2016).

Part-I of the prescribed Application being Form No.1 discloses the Financial Creditor as represented by the Authorized Representative Mr. Sibananda Bhanja, the said Financial Creditor granted the Power of Attorney on 06.8.2019 at page-23 of the Paper Book.

Part-II discloses the details of the Corporate Debtor and it is evident that the Corporate Debtor was incorporated on 23.2.1996 and the Authorized capital is disclosed as Rs. 45,00,00,000/- and the Paid-up capital is Rs.4,11,11,100/- (available at Pg- 5 & 6).

The Registered office address of the Financial Creditor (FC) is disclosed as Plot No.4, Sector-10, New Delhi-110075 (Branch office: Assets Recovery Management Branch, Mayur Vihar, Phase-II, Pocket-E, CSC, Delhi-110091) and which co-relates with the address as disclosed and filed in the Master Data (Part-III) of the Application discloses the name of Mr. Mahesh Bansal, being one proposed by the Financial Creditor as the Interim Resolution Professional (IRP), having Registration No. IBBI-PA-001/IP-P00785/2017-2018/11341(email: emmbee.consulting@gmail.com.

Part-III & IV give details of the financial debt as well as the circumstances which led to the default of the financial debt by the Corporate Debtor. Perusal of the same discloses that in the year 2012, the Term Loan to a sum of Rs.6.62

IB-979/ND/2019: Punjab National Bank vs. Gupta Marriage Halls (P) Ltd

Surjit (Court-III)





Crores and an overdraft of Rs.1.50 crores was sanctioned by the Corporate Debtor and subsequently, from time to time, it has been enhanced in the year 2014 to the tune of Rs.4.60 crores, out of which, Rs. 4.50 crores was released in relation to the Term loan which was enhanced to Rs.10 crore. It is further averred in the petition that on 29.7.2016 the account of the Corporate Debtor was declared NPA and pursuant to the said classification on 20.10.2016, a Notice under Section 13 (2) of Securitization & Reconstruction of Financial Assets & Enforcement of Security Interest (SARFAESI) Act, 2002 was sent which was also followed by issue of Section 13 (4), notice under the said Act.

In the meanwhile, on 31.3.2017, at the request of the Corporate Debtor, the following was re-structured which has been provided by way of tabulation which is produced hereunder:

Facility	Restructured amount
OD	4,50,00,000.00
Term Loan-1	1,79,66,986.22
Term Loan-2	6,78,89,143.00
WCTL	65,97,200.00
FITL	1,75,06,940.00
Total:	15,49,60,269.22

Despite the Corporate Debtor, vide acknowledgement of debt by sending reply to the notice issued under Section 13 (2) of SARFAESI Act, 2002 by the Financial Creditor on 05.11.2016 and sought time for restructuring of the loan and the outstanding dues and the payment made therein. It is also pertinent to notice during the course of submissions made by Ld. Counsel for the petitioner that an Original Application (OA) No.70 of 2019 has been filed before the Debt Recovery Tribunal-III, New Delhi. Ld. Counsel for the petitioner during the course of submissions also pointed out the documents in relation to support of the claim including the Agreement for hypothecation and a copy of the Term

IB-979/ND/2019 : Punjab National Bank vs. Gupta Marriage Halls (P) Ltd

Surjit (Court-III)





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Loan agreement entered between the parties from time to time, as well as the documents evidenced about the property of the Corporate Debtor. it is represented by Ld. Counsel for the petitioner that it has also been registered with the Registrar of Companies has been enclosed as Annexure A-2 to A-58 at the typed set. Ld. Counsel for the petitioner also represents that a certificate as per the Indian Evidence Act in relation to the claim has also been filed as annexed at A-60.

In relation to the Corporate Debtor, it is brought to the notice of this Tribunal from the record of the proceedings that service of notice sent to the Corporate Debtor in relation to the proceedings pending before this Tribunal, there is no appearance on the part of Corporate Debtor, Ld. Counsel for the petitioner in this regard points out to the affidavit which has been filed from time to time in compliance to the directions of this Tribunal as ordered and upon service of notice upon the Corporate Debtor dated 14.5.2019, 18.7.2019 & 07.8.2019, perusal of the affidavit collectively discloses that the Corporate Debtor has been duly served as is evident from the correspondence exchanged as between the petitioner as well as the Post Master, Saraswati Vihar post Officer, Delhi-110034, wherein it is evident that the Corporate Debtor has been served with the notice of the proceedings and acknowledged by the Corporate Debtor and inspite of these facts, there is no appearance on part of Corporate Debtor deliberately and we are constrained to proceed with the matter in the absence of Corporate Debtor.

This Tribunal, at paragraph Supra has already dealt with the facts of the petition as well as the submissions made by Ld. Counsel for the petitioner, in relation to the claim filed before this Tribunal and in view of the fact that the Office of the Corporate Debtor is situated within the territorial jurisdiction of

IB-979/ND/2019: Punjab National Bank vs. Gupta Marriage Halls (P) Ltd

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IB-979/ND/2019: Punjab National Bank vs. Gupta Marriage Halls (P) Ltd

Surjit (Court-III)

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this Tribunal and the sum as claimed by the Financial Creditor as against the Corporate Debtor exceeds Rs.1 lakh being the prescribed limit fixed under the provisions of IBC, 2016, we are not in a position to entertain this petition and the default is also in existence as evident from the reply of the Corporate Debtor and upon notice issued under SARFAESI by the petitioner and the Corporate Debtor sent a reply and in these circumstances, we are having no hesitation in admitting this petition and unfolding the CIR process. The Insolvency Resolution Professional (IRP) proposed by the Financial Creditor in Part-III of the petition has also been filed and as contained in Form –II of I&B (Application to Adjudicating Authority) Rules, 2016 (Page 21 & 22 of the typed set). However, it is seen from the said Form that no disclosure has been made in Clause No.6 of the said Form. However, the IRP proposed by the Financial Creditor is appointed as the IRP to take care of the affairs of the Corporate Debtor.

Let the proposed IRP make all the disclosures as are required to be made before this Tribunal within 3 days. For this purpose, Ld. Counsel for the petitioner is directed to obtain the necessary disclosures and file before this Tribunal.

Based on the above terms, the Application/Petition stands admitted in terms of Section 9(5) of IBC, 2016 and the moratorium shall come in to effect as of this date. A copy of the order shall be communicated to the Operational Creditor as well as to the Corporate Debtor above named by the Registry. In addition, a copy of the order shall also be forwarded to IBBI for its records. Further the IRP above named who is figuring in the list of Resolution Professionals forwarded by IBBI be also furnished with copy of this order forthwith by the Registry.

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Since the order has been dictated in the open Court, Ld. Counsel for the petitioner is directed to serve a copy of the order upon the IRP so that he can assume his office at the earliest for the benefit of stakeholders.

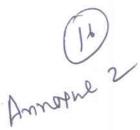
Let IBBI be also communicated with a copy of this Order for records.

With the above directions, this Application is disposed off.

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(K.K. Vohra) MEMBER (TECHNICAL) (R. VARADHARAJAN) MEMBER (JUDICIAL)





जनसत्ता, 24 अवनुषा, 2019 11 proceeding when the contract of the contract o COLUMN A DAMA
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प्रश्न के कील . prit refu per ref. screenzpid/NetPation हाउसिंग डिवेलममेंट फाइनेंस कॉर्पोरेशन लि. अर्ज के काणाला व संबद्ध बाट, कुरेला, प्रायद्व शिन केंद्र बोता, कर बात, वर्त प्रदर्शन क अर्जिट प्रधान संख्या: एक्ट्राक्क्सप्यान्तरविश्वाक्त, वस्साद्य: www.hdfc.com माग सुचना प्रशंक व् सार्वजितक उद्योषणा प्रात दिवाला तथा दिवालिया प्रदल (कोपीट व्यक्तियों के लिए दिवाल प्रश्ताव प्रक्रिया) त्रितियसन, 2016 के लिलियन 6 के कंगेंड] पुत्र केरेंच होल्य हा. ति के केंग्रेट के प्रस्तव णः एलकाळ्ड्लएव माग सूचना ्ता वरित्र प्रित्य हा ति के केवेट वे के प्रा प्राचीत अपनात के एक प्राचीत केवा केवेट प्राचीत अपनात केवित केवित के प्राचीत अपनात केवित के SAME OF THE PARTY See 1, and 1 feet that the see of The second secon ंशाहीत्वों को वापन इहसिल कंटने के लिए उपलब्ध शब्द के The property of the property o uhn unn h. uhn nun qu quätogn mild quant-quidge 24, unn me ude unn, zie kunn führ enneben austillüngligenstleren कुल मकाया राशि ऋणी (वॉ)/कानूनी उत्तराधिकारी(वॉ)/कानूनी व्यतिनित्ती(वॉ) का नाम मांग शुचना यी डिसि आरोप प्राप्त प्रतिकार के क्षत्र प्राप्तार की करेंगा के तीने प्रमुख की कार एक प्रति हैं, तीन जान कर प्रतिकार कार प्रत्यान परि क्षत्र के व वें तीन पत्र की किया हैं। (6) पतंतः व. द्रीर / 502, 5या तज्ञ द्रावरः १, सनवन्त्र अरेस्टा, स्तीन् प्रात्तन्त्र-१वी, शंक्षातं १८३, पारस्य एकरावेवमं, व्याप्तः तत्तः अवेद कं अञ्च विकती भूमि पर अरिकालिस अनुसातिक विरुद्धाः। 31 प्रमासन, 2018 को अपने 1,27,90,761/-कर्नेत ने टी:/1402 14वां ताल टीवर-1 सामार्थ्य व्यक्ति प्लॉट जीएक-1सी, वीक्टर 188, जीटक एकावर्धी, मीमार्थ, शर इस्तेत के माना निकारी धूर्ण पर अस्तिवाधित वागुपारिक विरस्ता 31 SITES 201 81 644 1 15 54.226/ ची घरतीत स्थित गरीक (स्थात सं 814(56247) 20 TRINITY 2019 पुरस्थात राज्य गाय दिन्दी वर्ग में द्वेज्योर के प्रशासन क्षांत्रिक के रूप में कार्य करने के तेत्रके प्रशास दिन्दें का इन्होंने की प्रतिपक्त के जब (श्रार्थक वर्ग के की जब। करीर म (ते-190), पाने कर रोग्य-पी, विकास करिया में स्थान करिया है कि प्राप्त करिया कर स्थान करिया कर करिया करिया करिया करिया है कि प्राप्त करिया करिया करिया करिया करिया प्राप्त निकास भूमि पर स्वीतिकार आयुक्तिक विकास और एस पर स्वीतिकार पर माने विभीता 31 जुलाई, 2010 भी शामें 25,37,238 विता में वी-453 प्लंध-बी. आप्रमानी लेवर पती दिन्ह प्लं में वीर्ण-02 ट्रेंड जोन- IV मेएडा उत्तर प्रवेश और उत्तर पतिकार एवं भारी रिमाण। की पुरचोत्तम कुमार और भी प्रतीन कुमार (काल सं: 601388604) 31 जुलाई, 2019 को स्टार्थ परेट मं, पी-1901, 1801 तस, टॉयर-सी, प्रिन्टी उन अमार प्लोड मं पीएच-15√री, तैक्टर-18, पेटर नेएडा दक्त प्रदेश के सब्द निमारी चूनि का अविधारित आनुपारिक विस्ता। ओ संजय विश्तेती (अस) में/ 615575563) 31 जुलाई, 2018 को समये 37.51.509 / -* क्षा स्वया निवासी पूर्णि कर अधिनायांका आनुसारिक के स्विता । स्वरीत नो १३.३, वेश्वर-१०६, अने मुस्टेट करीयात्रावा , हाराजीत अध्याप्त । स्वरावाद , हिता करीयात्रावा , विदेशा , सिरमा, १०,०० का गर्नी विद्या । सर्वेद ने १३, एराजार्डीय , व्याप तान अडमान स्वराय्या कर्मीय । सर्वेद ने १३, एराजार्डीय , व्याप तान अडमान स्वराय क्षा क्षा कर्मा क्षा कर्मा क्षा कर्मा क्षा कर्मा क्षा कर्मा क्षा क्षा कर्मा करा कर्मा करा कर्मा करा कर्मा करा कर्मा कर्मा कर्मा कर्मा कर्मा कर्मा कर्मा करा कर्मा कर्मा क् ओ रुदीस बस्यू नीतान (सामा सं: 563556135 503458747 र 596685 विकास सुविकास ऑगरि प्रमुख्या सम्बं प्री श्री गायात्र हर्ग्य (जारा सं: 801328940) 31 जुलाई, 201 को सपने निमाणः बरोदे में ई-172, 17या वाल गीवन-हैं गुमोदेक कि नेन्द्र. जीद में 66, ह्रेमहेन्द्र, एमएम-24, ब्लेसिंग रियोडेस्क पारिकामाद. प्रस्त बरोग और प्रस्त कर वर्तमान यूर्व भागी, निर्धाण। 31 37774, 201 61 674 29:30:011/--स्वाचान कर जाते. प्रमाण कार्यात क्षेत्र क्षा प्रमाण कार्यात क्षा प्रमाण कार्यात कर्मा प्रमाण कर्मा कार्यात कर्मा कार्यात कर्मा कर्मा कार्यात कर्मा क्षा क्षा कर्मा 28 सिताबर 2019 भी भनीय प्रेमायात (सार य ६०३१७१४४६) | 1995年 | 1996年 | 1997年 | 19 चलन क्योंने और उस पर तांतामा पूर्व भागी, निर्माण । महिट में 1564 15 में तहां तहां, दिना एक त्योंनेज पंचारण प्लंडिंट डीम्च-क्यूर, टेक्कोनें-फि. येवन लोडाज डाउर प्रदेश के संघ्य निष्ठारी पूर्व भागी की जीवादी आंत्रुमारिक विराश कोर क्या पेर स्त्रीमा पूर्व भागी की निर्माण । व्यक्त म एक्ड, प्रकार तहां, प्रदेशक स्टाईक्स प्लांद में, पीयुक्त कुरी, सेवट-कड नीएक, उसर प्रदेश कीर उस प्रश्ने ओ जंग्लेक वाविलंबर के बोमडी गेया निश्र (बाता एं. 810837242) 31 जुलाई, 2011 को कपने 23,96,807 /-मी हरीश युक्तर शर्मा जार भीगती असी शर्मा (दाल में: etosessor) 31 जुलाई, 2019 161 6पन 40.01.930 / ** श्री प्रश्नामा (स्ट्र (साम र: 62336266 ॥ 32206648) Indicated this process of the control of the contro 31 मह. 2019 स पापवे 26.16.590 / -* 12 जुलाई 2019 स्त्री भटीससीत्रश्यर (साता में: 828047656 ऑर 527157421) क अमेन, 2019 का रूपमें 33,15,764 / - * प्रभाव के कि 2212279 कि प्रमाण कि 2212279 कि 22122 श्री सुर्वीता गरेण और श्रीमती जिंदुश मरेण रखाता रो. 811370092) 30 सप्रस, 2019 को रुपयं 59,74,383 /~* आपी मिर्मान। आपार्टमें हुं रहित थे, हैंड- चंडा, बनाम पात में साम मिर्मान करत दितों, डोकर्ट देंड, पांच फिस्मोर्टी एवं अस्मानातुर, परणवा असी, इन्यासमा मीजाम, मार्टिकासमा स्टाप्त में सम्बद कर्या परिच्या, पुरस्के हुंकर, कर पूर्वेश के कहा और उपयोग क्या असीट, एटेंचा, कार कर पार्टिकासमा के साथ मिनार्टी पूर्वेग पर आसीट, एटेंचा, कार कर पार्टिकासमा के साथ मिनार्टी पूर्वेग पर आस्वितास्त्र कार्युक्तीस्त्र हैटिया। ओ इंग्स्टान अहमद (आहा सं: इंग्डेंग्श्राविश) प्रसाद मा और एसमाईओ, मूतन, दूसक मिसिस चीर / 110, कैएसएस दिससाद एक्सरेंगत-सर्वर प्रवस और छन पर वर्तमान एक भागी निर्माण ें साथ है, 15% सालका आज जैजा कि लाए है. सावींक वार्ट कार्यक आदे जो पुल्लुसान क्लें/ हा और कह दिए गई। वारे इतार्क कार में अभी एक्टीएककी दिविदेक को उत्तरीत साविंक का पुलाल करने में अवार कर रहता है के पार्टक्लानी निमित्र व सर्वात आदिला सावीं/ अवार संजीन पर मिला अभिक्त की धार 15 की के धारा कार्यकी शुरू करने के अवारक रहता है के पार्टक्लानी निमित्र व सर्वात की पुलाल करने के साव कर कहा है के पार्टक के पार्ट दिनांकः 23 जनदूबर, 2019 स्थानः नई दिल्ली

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पंजीकृत कार्यात्यः रेगम भवन, एनटी पारेक्ष कार्ग, १६०, बैक्के विवतिनेशन, वर्तनेट, मुन्बई- 400020

20 INTERNATIONAL

BitCoin plunges to five-month low vs dollar after Zuckerberg testimony at US Congress
BITCOINS PRICE dropped or

Zuckerberg intestimonybefore
Congress, expressed doubts
against the dollar since the
middle of May after Facebook
Cluef Executive Officer Mark

As going to work Bitcoins

As defended of the USHouse of Representatives the company's subout whether the company's start down 6-95% at \$7,471.

Committee, Zuckerberg admitted and throw if Libra was going to work Bitcoins

As going to work Bitcoins

As going to work Bitcoins

As going to work Bitcoins

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Form Rt. 105-254.

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HONG KONG PROTESTS

China may replace Lam

Replacing Lam would represent a reversal for Xi's Communist Party, which doesn't want to give a victory to protesters

BLOOMBERG Hong Kong, October 23

THE CHINESE GOVERNMENT is considering a plan to replace Hong Kong & Carrie Lam as their executive, pro-stability manufacture of the property of the plan between the property of the plan. They recently suspend the property of the plan the property of the plan. They recently suspend the property of the plan the property of the plan. They recently suspend the property of the plan that this could be used to the plan the property of the plan. They recently suspend the property of the plan that this could be used to the plan the property of the plan that the could be used to the plan the property of the plan that the could be used to the plan that the could be used to the plan the plan the property of the plan the property of the plan the plan the property of the plan the pla



Ex-Russian Olympic official detained in Florida

A FORMER RUESIAN Olympic Committee official who field his country and claimed to have been potioned after being criticised by Russian Fresident Videnin Puttin has been accusted in Florida for an alleged inimization would in US bronignation one Cust-toms finiferenties, speakes woman Tranny John

48-year-old Ahmmed Biblov was arrested at his condo in Sumry Jeles Bisch on Tuesday. He was taken to the Krome He was taken to the Krome detention facility in Miami to face deportation and remained in custody and Wodniedzy.

The agency's statement says Biblor eiterset the United States for a temporary stay on May 2, 2016, but "failed to depart in accordance with the terms of his admission."

The Mismel Herald first

HK police

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Seniglaig at ALLAHABAD BANK

POSESSION HATCHES FOR immoreable Property
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Date : 24.18.2019

Capital Trade Links Limited CSR: L31909CL1846PLC519622 Rep. OV. - Capital House, S-4, LGF, Ashaha Miketan, Dubi - 179242 Walanka areas (2007) pile la . Fernil M. Osheliczasi afranka in

10		Quarter Ended		Helf Year Endoti		Year Endel	
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By order at board For Capital Trade Links Limbles Sdi-Viney Kurner Chavis Whose Time Director Dite: 126 18168

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FORM A PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE CREDITORS OF TWO BROTHERS BEVERAGE PRIVATE LIMITED

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ANNEXURE 3 Colly

Before the National Company Law Tribunal, New Delhi Bench

Case No. Company Petition No .(IB)-979 (ND)/2019

In the Matter of M/s GUPTA MARRIAHE HALLS PRIVATE LIMITED

List of Creditors under Regulation 13(2)(d) of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations by IRP, CA Mahesh Bansal under Insolvency and Bankruptcy Code, 2016

S. No	Date of claim received	Name and Address of the Financial Creditors	Amount of Claim Filed (Rs.)	Amount of claim Admitted (Rs.)	Security	Remarks
1.	04.11.2019	Punjab National Bank Asset Recovery Mgt. Branch, Mayur Vihar Phase II, New Delhi	21,12.49.585	21,12,49,585	Yes	Mil

Note: No Data has been provided by Suspended Directors of the Corporate Debtor and IRP is not aware of any other claim or liability other than the mentioned above. And till the last date of claim and till today, only one claim of PNB is received.

In the matter of M/s SHRI GUPTA MARRIAHE HALLS PRIVATE LIMITED

(CA Mahesh Bansal)

Interim Resolution Professional

Reg. No. IBBI/IPA-001/IP-P00492/2017-18/11341

Date: 13th Nov.2019
Place: Ludhiana



ANNEXURE 4 (COLLY)

Before the National Company Law Tribunal, New Delhi Bench

Case No. Company Petition No.(IB)-979 (ND)/2019

In the Matter of M/s GUPTA MARRIAGE HALLS PRIVATE LIMITED

Report Constituting the Committee of Creditors under Regulation 17(1) of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations by IRP, CA Mahesh Bansal under Insolvency and Bankruptcy Code, 2016

1. The application for Corporate Insolvency Resolution Process filed by Punjab National Bank, ARMB, Mayur Vihar, Phase II, New Delhi under section 7 of the Insolvency and Bankruptcy Code, 2016 read with Rule 4 of Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 was admitted by Hon'ble NCLT, New Delhi Bench vide order dated 03.09.2019 wherein CA Mahesh Bansal, the undersigned was appointed as the Interim Resolution Professional and was directed to take necessary actions in accordance with the relevant provisions of the Insolvency and Bankruptcy Code, 2016.

The registered office of **GUPTA MARRIAGE HALLS PRIVATE LIMITED**. is situated C-7, Pushpanjali Enclave, Pitampura, New Delhi 110 034

- 1. In compliance with section 13, section 15 and other applicable sections of the Code read with Regulation 6 of Insolvency and Bankruptcy Board of India (Insolvency Process for Corporate Persons) Regulations, 2016 (herein after called 'Regulations'), a public announcement;
 - (a) Intimating the commencement of Corporate Insolvency Resolution Process of **GUPTA MARRIAGE HALLS PRIVATE LIMITED**
 - (b) calling the creditors to submit the proof of claims was made on 24.10.2019 in the Financial Express Delhi NCR including Meerutl Edition in English and in Jansatta in Hindi



- 2. The last date of submission of claims 06.11.2019
- 3. The public notice sought proof of claims from financial creditors in Form C as stipulated in Regulation 8 which may be downloaded from www.ibbi.gov.in/downloadform.html . Till last date of claim i.e. 06.11.2019/ and today, the undersigned Interim Resolution Professional had received the following claims from the financial creditors:

S. No	Name and Address of the Financial Creditors	Amount of Claim Filed (Rs.)	Amount of claim Admitted (Rs.)	Security	Remarks
1.	Punjab National Bank Asset Recovery Mgt. Branch, Mayur Vihar Phase II, New Delhi	21,12,49,585	21,12,49,585	Yes	Nil
	TOTAL	2,88,55,63,607	2,88,55,63,607		

- 4. The public notice sought proof of claims from operational creditors in Form B as stipulated in Regulation 7 which may be downloaded from www.ibbi.gov.in/downloadform.html. Till last date of claim i.e. 06.11.2019/ till today, the undersigned Interim Resolution Professional had not received any claims from the operational creditors:
- 5. The public notice sought proof of claims from workmen or an employee in Form D as stipulated in Regulation 9 which may be downloaded from www.ibbi.gov.in/downloadform.html. Till last date of claim i.e. 06.11.2019/ till today, the undersigned Interim Resolution Professional had not received any claims from the workmen or employees.
- 6. The undersigned Interim Resolution Professional has duly verified the claims of aforesaid creditor.
- 7. The list of creditors has been filed with the Hon'ble NCLT, New Delhi Bench in compliance of Regulation 13(2)(d).





- 8. In compliance with section 21(1) of the Code the undersigned Interim Resolution Professional certifies the Constitution of Committee of Creditors which consist of the following creditors:
 - (i) Punjab National Bank, Asset Recovery Management Branch, Mayur Vihar, Phase II, New Delhi (100%)

In the matter of M/s SHRI GUPTA MARRIAHE HALLS PRIVATE LIMITED

(CA Mahesh Bansal)

Interim Resolution Professional

Reg. No. IBBI/IPA-001/IP-P00492/2017-18/11341

Date: 13th Nov.2019

Place: Ludhiana